

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3579
ANSWERED ON:12.12.2002
INTERNATIONAL CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION
IQBAL AHMED SARADGI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Service of the International Centre for Alternative Dispute Resolution (ICADR) will be available to the people of the State of Karnataka with the Centre all set to open its regional office in the Bangalore city;
- (b) if so, whether established under the Arbitration and Conciliation Act, 1996 the regional office of the Centre will establish facilities and provide administrative and other support services of holding conciliation, mediation and arbitration proceedings; and
- (c) if so, the time by which this ICADR Centre is likely to become functional?

Answer

MINISTER OF LAW AND JUSTICE (SHRI JANA KRISHNAMURTHI)

(a) Yes, Sir.

(b) & (c) The Regional Office, Bangalore has started functioning and is in a position to provide administrative and other support services for holding arbitration, conciliation and mediation proceedings.